## MONTHLY STATEMENT OF CASES FOR THE MONTH OF JUNE, 2021 HIGH COURT OF MEGHALAYA

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4	3(c)	3(b)	3(a)	High Court of Meghalaya		Name of the State/UT							
Have any targets been fixed and indicated to the participant Officers, if so, what are the targets?  What is the progress made on those targets district-wise	Have a	Number of Officers who participated in the said conference	Numbe	Wheth	Wheth	891	CIVIL						
	ny targets be		er any Statew	97	CRIMINAL	Opening Balance							
	en fixed and i		who participated in the said confere	who particips	who participa	who participa	who participa	vide/Regional	/ide/Regional (	ide/Regional	988	CIVIL+ CRIMINAL	alance
	ndicated			CIVIL CRIMINAL CIVIL CRIMINAL CRIMINAL CRIMINAL CRIMINAL  891 97 988 8 6 14  Whether any Statewide/Regional Conference held during the month.	Conference held durin	œ	CIVIL	Instit					
	to the partici					ce held durin	ce held durir	ce held durin	6	CRIMINAL	Institution during the month		
	pant Officers.		ng the month.		CIVIL+ CRIMINAL	the month							
	, if so, wh			2	CIVIL	Disp							
	at are the ta						4	CRIMINAL	Disposal Cases during the month				
	rgets?					6	CIVIL+ CRIMINAL	during the					
				897	CIVIL	Closi							
					99	CRIMINAL	ng balance at t						
			996	CIVIL+ CRIMINAL	Closing balance at the end of the month								
				0.67%	CIVIL	% Increas vis a							
				2.06%	CRIMINAL	crease or decrease in pen vis a vis previous month							
				0.81%	CIVIL+ CRIMINAL	% Increase or decrease in pendency vis a vis previous month							
				2	CIVIL								
				0	CRIMINAL	Disposal of cases which are more than five years old							
				2	CIVIL+ CRIMINAL	which are years old							
				120	CIVIL	Pende more th							
				S	CIVIL CRIMINAL	Pendency of cases which are more than five years old at the end of the month							
				123	CIVIL+ CRIMINAL	s which are ears old at month							